

ITEM NO.19 Court No.1 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).6004/2021

(Arising out of impugned final judgment and order dated 24-02-2021 in WP(C) No.16198/2010 passed by the High Court Of Kerala At Ernakulam)

A.N ANURAG & ANR. Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.33859/2021-PERMISSION TO FILE SLP)

WITH Diary No(s). 6581/2021 (XI-A)

(FOR ADMISSION and I.R. and IA No.36633/2021-EXEMPTION FROM FILING O.T. and IA No.36632/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 18-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. V. Giri, Sr. Adv.  
Mr. Amith Krishnan, Adv.  
Mr. Krishna Dev Jagarlamudi, AOR  
Mr. N. Sai Kaushal, Adv.  
Mr. Javedur Rahman, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file the special leave petitions is granted.  
Issue notice.

Until further orders, there shall be stay of operation of the impugned judgment(s) and order(s) passed by the High Court.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR

